

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, SPECIAL BENCH

ITEM No. 1
(IB) - 1527/(ND)/2019

IN THE MATTER OF:

M/s SMC Corporation India Pvt Ltd

... Applicant/Petitioner

Vs

M/s Akash Packtech Pvt Ltd

... Respondent

Order under Section 9 of IBC.

Order delivered on 07.08.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MR. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Appellant	:	Ms. Kaveeta Wadia Ms. Nidhi Mohan Parashar Mr. Rohit Prasad
For the IRP	:	Mr. Jyoti Ranjan Tarafdar, CS Mr. Piyush Ranjan, Adv.
For the Respondent	:	Mr. Rajendra Beniwal Mr. Kumar Sumit Mr. Chirag Gupta

ORDER

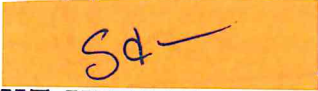
Matter is listed as per Court direction. It was informed that on 31st July 2020, when this matter was listed for pronouncement, the learned counsels for both the parties made submissions that matter is settled and request^{ed} to defer the pronouncement as they are in process of filing of withdrawal application. Accordingly, the

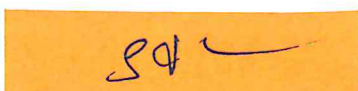
pronouncement was deferred but inadvertently registry has uploaded the final order passed in this application on the website. Mr. Piyush Ranjan, states that he has been instructed to appear for IRP. Learned counsel for both the side request^{ed} to call from the registry the said withdrawal application for consideration today. Accordingly, registry is directed to call for withdrawal application. Let the matter be called out at 12:30 for the same. 1

IA No. 3138/ND/2020:

Application is jointly filed by Operational Creditor and Corporate Debtor seeking withdrawal of IB-1527/ND/2019. The affidavit of both the parties have been filed stating that parties have amicably settled the matter. Learned counsels for both the sides confirm~~s~~ the same. We allow the application whereby IB-1527/ND/2019 be withdrawn and disposed of.

Mr. Piyush Ranjan appears for IRP^{and} states that publication has already been made. The same is required to be withdrawn by giving public notice in the same newspapers immediately. Mr. Piyush Ranjan confirms that the final order copy was not received by IRP form registry, but the same was supplied by one interested party. IRP is not present. The directions given for withdrawing public notice to be complied forthwith. 1


HEMANT KUMAR SARANGI
MEMBER (T)


DR. DEEPTI MUKESH
MEMBER (J)